

The Central Civil Services (Conduct) Rules, 1964
Rule 18, Movable Immovable and Valuable Property

The Schedule
[See Rule 18(1)]

RETURN OF ASSETS AND LIABILITIES AS ON 01-07-2013

1. Name of the Government Servant in full (In block letters):- **ASLAM BEG**
2. Service to which he/she belongs: - **HIMACHAL PRADESH JUDICAL SERVICE**
3. Total length of service as on date: - **Approx 03 years (Since 21st June 2013)**
 - (i) In Non GAZETTED rank:-
 - ii) In GAZETTED rank:- **03 Years**
4. Present post and place of posting:- **ADMINISTRATOR ASSISTANT COORDINATOR**
5. Total annual income from all sources during the Calendar year immediately proceeding the 1st day of January, 2013 -----**Approximately 7 Lakh.**

6. DECLARATION:

I hereby declare that the particulars from Form I to V are complete, true and correct as on **01-07-2013** to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-Rule (i) of Rule 18 of the Central Civil Service (Conduct) Rule, 1964.

Date: - 01-07-2013


Signature:

Note: 1. This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

2. If a Government servant is a member of Hindu undivided Family with coparcener rights in the properties of the family either as a "Karta" or as a member, he should indicate in the return in item No. 1 the value of such share in such property and where it is not possible to indicate the exact value of such share its appropriate value suitable explanatory notes maybe added wherever necessary.

FORM NO - I

STATEMENT of IMMOVABLE PROPERTY on first appointment /AS ON 1st July 2013

(See Order below Rule 18)

(e.g., Lands, House, Shops, other Buildings, etc.)

| Sr. No | Description of Property | Precise location,(Name of District,Taluk and Village in which the property is situated and also its distinctive number,etc.) | Area of land (in case of land and building) | Nature of land (in case of landed property) | Extend of interest | If not own name, state in whose name held, and his/her relationship, if any to the Government servant. | Date of acquisition |
|--------|---|--|---|---|--------------------|--|---------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
| 1 | Single Storeyed House(Partially Constructed on Land Measuring 04 Biswas | Village Chayali Kalan P.O. Summer Hill Teh.&Diss. Shimla | 04 Biswa | - | Full | Own Name | 21.11.06 |
| 2 | Land comprised in Khasra No.170/14/1 and Khasra no.172/12/1 | Mauza Prath Kalan Patwar Circle Haripur Teh and Distt.Solan | 1 Bigha | | Full | Own Name | 23-10-2012 |

| How acquired(whether by purchase, mortgage,lease,inheritance, gift | Value of the Property (See note below 2) | Particulars of Sanction of Prescribed authority, if any. | Total Annual income from the Property | Remarks |
|---|---|--|---------------------------------------|---------|
| 9 | 10 | 11 | 12 | 13 |
| Land Purchased from Kundan Singh s/o Sh. Ram Saran Vill. Chayali Kalan Teh and Distt. Shimla HP. | Value of Land at the time of Purchase 21,600/-Value of House at Present is Approx. 5,00,000/- | Purchased before Appointment | Nil | - |
| Purchased from Sh.Liaq Ram son of Sh. Bija Ram Resident of Village Talar, po Haripur Tehsil and Distt. Solan HP | 4,81,510/- | Already Intimated. | Nil | - |

Date: 01-07-13

Signature

Note:1-For purpose of column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Government servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

2 In column 10 should be shown:

- Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition.
- Whether it has been acquired by lease, the total annual rent thereof also, and
- Whether the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

Form No. -II

STATEMENT OF LIQUID ASSETS ON first appointment as on 1st July, 2013

1.) Cash and Bank Balance exceeding 3 months emoluments.

2.) Deposits, loans advances and investments. (Such as shares, securities and debentures etc.)

| Sr.No | Description | Name and addresses of company, bank etc. | Amount | If not in own name and address of persons in whose name held and his/her relationship with the Govt.Servant | Annual Income derived |
|-------|--|--|----------|---|-----------------------|
| (1) | (2) | (3) | (4) | (5) | (6) |
| 1 | Total Bank balance in Saving Account No.10091487195 as on 01-07-2013 | SBI Summer Hill | 40,000/- | - | - |
| 2 | Cash in hand | - | 25,000/- | | |

Date: -01-07-2013


Signature.

Note:-1. In column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.

Note2. The term "emoluments" means the pay and allowances received by the Govt. servant.

FORM NO – III
(See Order below Rule 18)

STATEMENT OF MOVABLE PROPERTY AS ON 1st July 2013

| Sr.N | Description | Price or value at the time of acquisition and /or the total payments made up to the date of return, as the case may be, in case of articles purchased on hire purchase or instalment basis. | If not in own name and address of persons in whose name held and his/her relationship with the Govt.Servant | How acquired with approximate date of acquisition | Remarks |
|------|--------------------|---|---|---|----------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) |
| 1 | Jewellery | 50 gms - 30,000/- | Own Name | Gift | 9 th April 2005 |
| 2 | Jewellery | 200 gms 1,20,000/- | Nahid Akhtar (wife) | Marriage gift | 9 th April 2005 |
| 3 | Silver | 500 gms 7000/- | | | |
| | Refrigerator | 10,000 | | | |
| | LED | 39,200 | Own name | Purchased | In 2005 |
| | Washing machine | 8000 | | | |
| | Beddings | 10,000 | | | |
| | Gas Cylinder | 5000 | | | |
| | Microwave | 6000/- | | | |
| 4 | Laptop | 42,725/- | Own name | Purchased | In 2011 |
| 5 | Car (Swift Dzire) | 5,90,000/- | Own name | Purchased | In 2010 |

Date: - 01-07-2013


Signature:

Note:-1. In this form/information may be given regarding items like (a) jewelry owned by him (total value) (b) Silver and other precious metals and precious stones owned by him not forming part of jewellery (total value), (c) (i)Motor Cars (ii) Scooters/Motor Cycles (iii) Refrigerators/Air-Conditions (iv) Radios/Radiograms/Television sets and any other articles, the value of which individually exceeds Rs. 1000/- (d) Value of items of movable property individually worth less than Rs. 1000/- other than articles of daily use such as clothes, utensils, books, crockery etc. added together as lump sum.2. In column 5 may be indicated whether the property was acquired by purchase, inheritance gift or otherwise.3. In column 6 particulars regarding sanctions obtained or report made in respect of various transactions may be given.

FORM NO – IV
(See Order below Rule 18)

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY
(As on 1st July 2013)

| Sr N. | Policy No. and date of policy | Name of insurance Company | Sum Insured/date of maturity | Amount of annual premium | Type of Provident Funds /G.P.F. /C.P.F. Account No. | Closing balance as last reported by the Audit/Accounts Officer along with date of such balance | Contributions made subsequently | Total | Remarks (if there is dispute regarding closing balance the figures according to the Government servant should also be mentioned in this column) |
|-------|-------------------------------|---------------------------|------------------------------|--------------------------|---|--|---------------------------------|-------|---|
| 1 | (2) | (3) | (4) | (5) | 6 | 7 | 8 | 9 | 10 |
| 1 | Nil | Nil | Nil | Nil | GPF No.HP -03/ 3779 | Approximately 2,50,000 | 10,000/- PM | Nil | Nil |

Date: 01-07-13


Signature

FORM NO - V

(See Order below Rule 18)

STATEMENT OF DEBTS AND OTHER LIABILITIES of first appointment
/AS ON 1st July, 2013

| Sr. No | Amount | Name and address of creditor | Date of incurring liability | Details of transactions | Remarks |
|--------|------------|------------------------------|-----------------------------|--|---------|
| (1) | (2) | (3) | (4) | (5) | (6) |
| | 2,60,478/- | SBI Summer Hill | 03-11-2010 | Loan for the purchase of Car | Nil |
| (2) | 3,40,000/- | KCCB Nadaun | 29-10-2012 | Personal loan for the purchase of Plot | Nil |

Date:- 01-07-13


Signature:

Note:-

1. Individual items of loans not exceeding three months emoluments of Rs. 1000/- whichever is less need be included.
2. In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
3. The term "emoluments" means pay and allowances received by the Govt. employee.
4. The statement should also include various loans and advances available to Govt. employees like advance for purchase of conveyances, house-building advance etc. (other than advances pay and travelling allowance) advances from the G. P. Fund and loans on Life Insurance policies and fixed deposit.